Annexure - 4

Name of the Corporate Debtor: Rajesh Habitat Private Limited (U70102MH2015PTC261492)

Date of Commencement of CIRP: 10-08-2026, List of Creditors as on: 04-11-2026

List of Unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of the Creditor	Details of Claim Received		Details of Claim Admitted						Amount of Contingent Claim	Amount of any mutual dues that may be set- off	Amount of Claim not Admitted	Amount of Claims under Verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by Security Interest	Amount covered by Guarantee	Whether related party?	% of Voting share					
1	Rare Asset Reconstruction Limited ("**RARE ARC**")	27-08-2026	2,06,94,33,098	1,80,81,70,863	Unsecured Loan given to CD	-	-	No	39.68%	-	-	-	26,12,62,235	#Refer Note 1 below
2	Vistra ITCL (India) Limited	21-09-2026	4,58,41,05,820	2,74,87,72,344	Unsecured	-	-	No	60.32%	-	-	-	1,83,53,33,476	-
	TOTAL		**6,65,35,38,918**	**4,55,69,43,207**		**-**	**-**		**100.00%**	**-**	**-**	**-**	**2,09,65,95,711**	

NOTES:

1	**Reclassification of the claim of RARE Asset Reconstruction Limited ("RARE ARC"):** The claim of RARE ARC was earlier classified as a Secured Financial Creditor in the List of Creditors as on 22-10-2026. Upon further examination of the documents submitted by RARE ARC and the additional information available with the Resolution Professional, it has been observed that the mortgage over the development rights in respect of the Saki / Chandivali property stood released vide Deed of Reconveyance dated 20-01-2026, and that the security in respect of the Hariyali (Vikhroli) property has been created by third-party mortgagors, namely Rajesh Construction Company Private Limited and Rajesh Estates and Nirman Private Limited (both of which are themselves undergoing CIRP), and not by the Corporate Debtor. As RARE ARC does not hold any security interest over the assets of the Corporate Debtor, its claim has been reclassified from secured to unsecured. The reclassification does not affect the amount of claim admitted earlier.
2	The claims submitted by the claimants have been verified on the basis of the documents and information furnished by the respective claimants and the records/information available with the Resolution Professional.
3	Claims of certain financial creditors have presently not been admitted due to lack of adequate information and / or supporting documentation. Such claims may be considered for admission/revision at a later stage, subject to receipt and verification of additional information and/or supporting documents from the respective creditors.
4	Claims admitted may be subject to further revision/modification based on subsequent developments and/or receipt of additional evidence, information or clarifications, including any orders or directions passed by the competent judicial authorities.